

GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat; Srinagar/Jammu.

Notification

Srinagar, the 17th of October, 2024.

S.O:-**516** In exercise of the powers conferred under Section 473 of the Bharatiya Nagarik Suraksha Sanhita (BNSS) Act, 2023 read with S.O 2506(E) of 2024 dated 28th of June 2024 of the Ministry of Home Affairs, Government of India, the Lieutenant Governor is pleased to order that the remaining term of imprisonment of the life convict prisoner, mentioned in the Annexure to this notification, shall be remitted with effect from the date of issuance of this notification, subject to the following conditions:

1. That he will maintain peace, good character and behavior in the society at all times.
2. That he will not indulge into any unlawful activity which is prejudicial to the maintenance of the public order or security of State.
3. That he will not intimidate any member/relative of his family in any manner, whatsoever.
4. That he will ensure his presence before concerned Police station once in six months.
5. That he will furnish both surety bond and personal bond, to the satisfaction of concerned Superintendent Jail before his release.
6. The Police Station concerned will keep watch on the activities of the released prisoner. In case he violates any of the conditions, his premature release is liable for cancellation.

By order of the Lieutenant Governor.

Sd/-


(Chandraker Bharti)IAS

Principal Secretary to the Government

N. HOME-Jail/187/2022-10-HOME

Dated:17.10.2024

Copy to:

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1. Director General of Police, J&K.
 2. Director General of Prisons, J&K
 3. Additional Director General of Police, CID, J&K.
 4. Principal Secretary to Hon'ble Lieutenant Governor.
 5. Commissioner/Secretary to the Government, General Administration Department.
 6. Divisional Commissioner, Kashmir.

7. Divisional Commissioner, Jammu.
8. Director, Archives, Archaeology and Museums, J&K.
9. Director Information, J&K Srinagar with the request to have it published in leading dailies of the UT.
10. Secretary to the Government, Department of Law, Justice and PA.
11. Private Secretary to the Chief Secretary, J&K.
12. Private Secretary to Principal Secretary to the Government, Home Department.
13. I/C Website, Home Department.
14. Concerned file
15. Stock file (w.2.s.c).

Copy also to the Joint Secretary (JKL), MHA, Government of India.



(Rouf Ahmad Lone)JKAS

Under Secretary to the Government

17.10.24

Annexure to Notification S.O. 516 of 2024 dated 17.10.2024

S.No.	Name	Age	Gender	Offence u/s	Punishment	Period of imprisonment
1	Kulwant Singh Manhas S/o Vishwa Nath Singh R/o Miran Sahab. District Jammu	57 years	Male	302 RPC, 30 A.Act	Life Imprisonment	14 years, 11 months and 03 days as, on January 26, 2024 (excluding remission).


(Rouf Ahmad Lone)JKAS

Under Secretary to the Government